

103006

THE HIGH COURT OF KERALA

Kochi:682 031
Dated: 26.11.2018PROCEEDINGS

High Court Establishment – Scale of Pay for the post of Senior Grade Typist Copyist -
Modified - making applicable-orders issued-reg

- Read: 1. G.O.(P) No.180/2016/Home dated 20.06.2016
2. High Court Proceedings No. FW/J3-49631/2014 dated 22.06.2016
3. High Court letter No. FW/J3-49631/2014 dated 07.10.2016
4. Judgment dated 09.01.2018 of Hon'ble High Court in W.P.(C) 30000/16
5. G.O.(P) No.19/2018/Home dated 28.04.2018
6. G.O.(Ms) No.174/2018/Home dated 01.11.2018

ORDER NO. FW3-49631/14

As per reference cited 1st, the pay and allowances of the employees of the High Court were revised with effect from 01.07.2014 and the same were made applicable to the employees of the High Court Service vide reference cited 2nd. The scale of pay for the post of Senior Grade Typist Copyist sanctioned therein was ₹26500 – 56700, though the scale of pay recommended by the Hon'ble Chief Justice in the Rules framed under Article 229 of Constitution of India was ₹27800 – 59400(after restructuring). Therefore, the High Court had addressed Government, vide letter cited 3rd, inter alia requesting to grant the scale of pay ₹27800 - 59400 for the post of Senior Grade Typist Copyist, as recommended by the Hon'ble Chief Justice.

Meanwhile, the Kerala High Court Typist Copyist association filed WP(C) 30000/2016 with the request to quash the 10th Pay Revision Order so far as it relates to the pay fixed for the category of Typist Copyist and to grant the revised scale of pay in accordance with scales of pay recommended by the Hon'ble Chief Justice.

In compliance with the judgement of the Hon'ble High Court in the aforesaid writ petition, the Government, vide reference cited 6th, modified the scale of pay of Senior Grade Typist Copyist of High Court of Kerala with effect from 01.07.2014 as follows:

Designation	Existing Scale(As per GO(P) No. 180/16/ Home dated 20.06.2016)	Modified Scale
Senior Grade Typist Copyist	₹26500 - 56700	₹27800 - 59400

In exercise of powers conferred under the second proviso to rule 37(2) of the Kerala High Court Service Rules,2007 the Honourable Chief Justice is pleased to order that G.O.(Ms) No.174/2018/Home dated 01/11/2018 is made applicable to the eligible members of the High Court Service.

(By Order)


K.Haripal

Registrar General

To

The Accountant General(A&E), Kerala, Thiruvananthapuram.
The Joint Registrars, High Court.
The Public Relations Officer, High Court.
The Finance Officer, High Court.
The Private Secretary to the Chief Justice, High Court.
The Section Officer, Copying Section, High Court.
The Confidential Assistants to Registrars, High Court.
The G(Accounts-I) Section, High Court
The G(Accounts-II) Section, High Court
The A Section, High Court
The Administrative Records Section, High Court
The Notice Board, High Court/Website
The File/Stock File.